

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

1. C.P. (IB)/72(MB)2024

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 12.02.2024**

**NAME OF THE PARTIES:- M/S Sawant Cafe Through Proprietor  
Mr. Ajay Sawant  
V/s  
Trig Guardforce Limited**

**Section: 9 of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Jesal Singh appeared for the Operational Creditor through VC. None present for the Corporate Debtor. **Registry is directed** to issue notice to the Corporate Debtor intimating the next date of hearing and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, Operational Creditor is also directed to issue notice to the Corporate Debtor intimating the next date of hearing by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of service enclosing therewith the notice and proof of service of notice, at least two days before the next date of hearing. Further, Corporate Debtor is directed to file reply, if any, by serving an advance copy on the other side well before the next date of hearing. List this matter on **20.03.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**